

...(Interruptions)... Please don't do that. ...(Interruptions)... जोशी जी, आपसे यह उम्मीद नहीं है।...(व्यवधान)...

संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री राजीव शुक्ल): सर, शिव सेना यह मांग कर रही है कि कर्नाटक की सरकार को बर्खास्त करो।...(व्यवधान)...

MR. CHAIRMAN: Since it is not possible to proceed with the Question Hour, the House is adjourned till 12.00 hours.

The House then adjourned at five minutes past eleven of the clock.

The House reassembled at twelve of the clock,

MR. DEPUTY CHAIRMAN, in the Chair.

WRITTEN ANSWERS TO STARRED QUESTIONS

Filling up of posts in BSNL

*341. SHRI SANJAY RAUT: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether Government-owned BSNL is facing a serious human resource problem;
- (b) if so, the details thereof;
- (c) whether the Ministry is embarking on fresh recruitments; and
- (d) if so, by when all posts are going to be filled up?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL): (a) and (b) BSNL is a large public sector company having a staff strength of about 2,75,000 and annual income (2010-11) of the order of Rs. 30,000 crores. The staff cost in BSNL is around 46% of the total expenditure as against the industry standard of less than 10%.

The Government decided to corporatize the service provision functions of the Department of Telecommunications (DoT) into the newly formed company viz. Bharat Sanchar Nigam Limited (BSNL) with effect from 1st October, 2000. Around 3,97,000 employees of Group B, C and D took absorption in BSNL with effect from 01.10.2000. As per the approval of the Cabinet in 2005 and 2008, the Government gave option to Group A Officers for absorption in BSNL/MTNL or to continue with the Government, in March 2005 and also in August 2008 with improved terms and conditions for absorption.

Further, the Principal Bench, Central Administrative Tribunal (CAT), directed the Government *vide* its order dated 1.6.2011, not to give any further opportunity to the

officers of DoT who continued to be on deemed deputation to BSNL and to repatriate them to their parent Department.

Thereafter, to finalize the exercise, four option letters dated 22nd September, 2011 were issued by the Department of Telecommunications calling for option from Group 'A' officers including Indian Telecom Service (ITS) for exercising option for absorption in BSNL/MTNL. Last date for exercising options for officers on deemed deputation was 8th November, 2011. Till 30th November, 2011, 390 Group A officers who were on deemed deputation to BSNL have been repatriated by these organizations to DoT.

(c) and (d) BSNL has posts in Executive and Non-Executive Groups. The requirement of manpower keeps on varying due to fast changing business and technological scenario. BSNL is competent to take decisions regarding recruitment for filling up vacancies in all the grades, excepting Board level, as per its needs.

Extension of Kalka broad gauge line

*342. SHRI SHANTA KUMAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal to extend the Kalka broad gauge railway line upto Parwanoo; and

(b) if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI DINESH TRIVEDI): (a) and (b) No, Sir. Presently, there is no proposal to extend line from Kalka to Parwanoo. However, Kalka-Parwanoo (7 km.) new line was sanctioned in Railway Budget 1997-98 at a cost of ₹ 26.90 crore. Considering physical and technological constraints and the suggestion of State Government, Kalka-Parwanoo (7 km.) new line project was frozen in March, 2005.

Minimum eligibility conditions for appointment of Lecturers

*343. SHRI RAMDAS AGARWAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that passing of National Eligibility Test (NET)/State Level Eligibility Test (SLET), as per UGC's Regulations dated 11 July, 2009, will remain as the minimum eligibility condition for recruitment and appointment of Lecturers in various Universities/colleges/institutions in the country even after awarding of Ph.D. degree;

(b) if so, the fate of those registered candidates who have already obtained Ph.D. degree prior to 11 July, 2009;

(c) whether Government has appointed any Review Committee in this regard; and